



S. JAGANNADHAM
REGISTRAR (VIGILANCE)

HYDERABAD,
DT: 02.01.2014

ROC.NO.8045/2013-B.SPL.

Sir/Madam,

SUB: DEBT RECOVERY TRIBUNAL (DRT) - Filling up of the post of Presiding Officer in Debt Recovery Tribunal - Willingness from the eligible officers - Called for - Regarding.

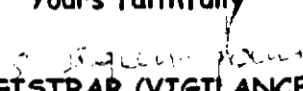
REF: Letter F.No.7/10/2013-DRT dated:18-12-2013, from the Under Secretary to Government of India, Ministry of Finance, Department of Financial Services, New Delhi -110 001.

-oOo-

I am to state that the Under Secretary to Government of India, Ministry of Finance, Department of Financial Services, New Delhi, in his letter referred to above has stated that the applications are invited from the eligible candidates with requisite qualifications and experience for filling up of posts of Presiding Officer in Debts Recovery Tribunals (DRTs) at Chandigarh, Delhi, Jabalpur, Nagpur and Patna and also to draw up a panel for any unforeseen vacancy that may arise up to 30.09.2014 at Ahmedabad, Allahabad, Aurangabad, Bangalore, Chennai, Coimbatore, Cuttack, Earnakulam, Gawahati, Hyderabad, Jaipur, Kolkata, Lucknow, Mumbai, Madurai, Pune, Ranchi and Visakhapatnam. The profarma along with the letter of the Under Secretary to Government of India, Ministry of Finance, Department of Financial Services, New Delhi, were placed in the High Court Web site i.e., <http://hc.ap.nic.in>.

I am, therefore, directed, to request you to circulate the same among the District Judges working in your District/ Unit and the Officers who were eligible may download the copy of letter of the Under Secretary to Government of India, Ministry of Finance, Department of Financial Services, New Delhi, from the High Court's Web Site and submit their willingness applications in the prescribed profarma enclosed to the letter, directly to the High Court, on or before 10.02.2014 by SPEED POST or any other source.

Yours faithfully

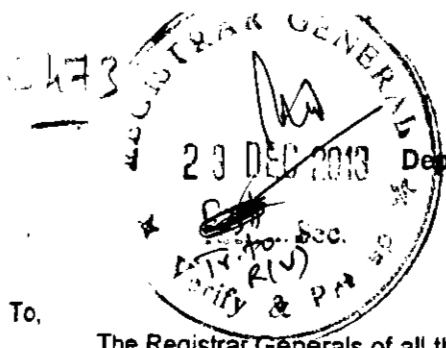

REGISTRAR (VIGILANCE)

Contd...2

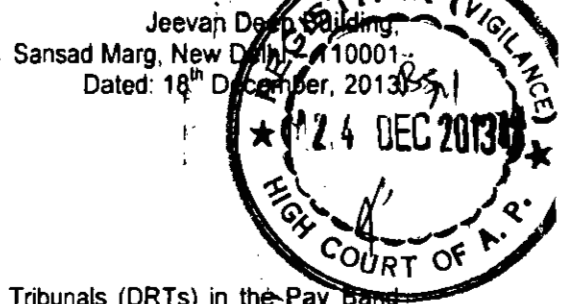
//2//

To

1. The Chief Judge, City Civil Court, Hyderabad
2. The Metropolitan Sessions Judge, Hyderabad
3. The Chief Judge, City Small Causes Court, Hyderabad
4. THE PRL. DISTRICT AND SESSIONS JUDGES:
Adilabad, Anantapur, Chittoor, Cuddapah, East Godavari at
Rajahmundry, Guntur, Karimnagar, Khammam, Krishna at Machilipatnam,
Kurnool, Mahabubnagar, Medak at Sangareddy, Nalgonda, Nellore,
Nizamabad, Prakasam at Ongole, Rangareddy District, Srikakulam,
Visakhapatnam, Vizianagaram, Warangal and West Godavari at Eluru.



F. No. 7/10/2013-DRT
Government of India
Ministry of Finance
Department of Financial Services



Jeevan Deep Building,
Sansad Marg, New Delhi-110001.
Dated: 18th December, 2013

To: The Registrar Generals of all the High Courts of India

Sub: Filling up of the post of Presiding officer of Debt Recovery Tribunals (DRTs) in the Pay Band Rs.37,400-67,000/- (PB-4) plus Grade Pay Rs.10,000/-.

8045

Sir,
I am directed to say that applications are invited from eligible candidates with requisite qualifications and experience for filling up of posts of Presiding Officer in Debts Recovery Tribunals (DRTs) at Chandigarh, Delhi, Jabalpur, Nagpur and Patna and also to draw up a panel for any unforeseen vacancy that may arise up to 30.9.2014 at Ahmedabad, Allahabad, Aurangabad, Bangalore, Chennai, Coimbatore, Cuttack, Ernakulum, Guwahati, Hyderabad, Jaipur, Kolkata, Lucknow, Mumbai, Madurai, Pune, Ranchi and Vishakhapatnam

2. The eligibility criteria for appointment to the post of Presiding Officer of a Tribunal are as under:
"A person shall not be qualified for appointment as the Presiding Officer of a Tribunal unless he is, or has been, or is qualified to be, a District Judge."

3. Under the provisions of the Recovery of Debts Due to Banks and Financial Institutions Act, 1993. The selected candidates will be appointed on tenure basis i.e for a period of five years from the date he enters upon the office of the Tribunal or till he attains the age of 62 years, whichever is earlier.

4. The terms and conditions of the service applicable to the post of Presiding Officer, DRT will be regulated in accordance with Debts Recovery Tribunal (Salaries, Allowances and other terms and conditions of service of Presiding Officer), Rules, 1993, as amended (copy enclosed). Under the Rules, the post of Presiding Officer carries pay in the pay band Rs.37,400-67,000/-(PB-4) plus Grade Pay Rs.10000/- and allowances as admissible to a Central Government Officer drawing similar Grade Pay.

5. It is requested that the posts may be circulated among the officers of the High Court and the particulars of the officers who are eligible and willing and whose services can be spared, may be forwarded in the prescribed application *pro forma* (enclosed as Annexure) alongwith attested copies of Annual Confidential Reports for the last five years i.e. from 2008-09 to 2012-13 [If ACR/APAR for a period more than 3 months is not recorded then ACRs/APARs prior to 2008-09 for the matching period should be forwarded alongwith No Report Certificate (NRC)], information on disposal of cases in last two years and vigilance clearance to the Under Secretary, (DRT), Ministry of Finance, Department of Financial Services, 3rd Floor, "Jeevan Deep", Sansad Marg, New Delhi-110001.

6. The applications in response to this circular should reach this Ministry on or before 20th February, 2014. Direct/Advance/incomplete applications or applications not accompanied by desired information will be summarily ignored.

7. The advertisement and application *pro forma* is also available on this Ministry's website- finmin.nic.in (URL: http://financialservices.gov.in/vacancycirculars_index.asp).

Yours faithfully,

(Rajiv Sharma)

Under Secretary to the Govt. of India
Tel. No: 2374 8775

Encl: as above

PRESIDING OFFICER, DEBTS RECOVERY TRIBUNALS

PART-I

1. Name in Full (in Block Letters) :
2. Date of Birth :
3. Father's/ Husband's name :
4. Present Address:
 - (i) Office (Address and Tel. No.)
 - (ii) Residence (Address and Tel. No):
 - (iii) Mobile No.
 - (iv) Email ID:
5. Parent department's complete Address:
(With Telephone No., FAX No. and E-mail ID*)
6. Educational qualifications :
7. (a) Date of entry in the service, if applicable:
(d) Name of service:
8. Details of postings (in last 10 years):

Recent passport size photograph duly signed by the applicant

S. No.	Designation	Department/ Office	Organisation	Period	
				From	To

9. (a) Present post held:
 - (b) Date of appointment in present post, on regular basis:
 - (c) Present Pay-Scale:
 - (d) Present Basic pay:

disciplinary action/ charge sheet
is pending/contemplated:

(b) Date of return from previous Deputation, if any:

(c) No. of cases disposed of in past 2 years:
(in case of Judicial Officers only)

12. (a) Date of Enrollment as Advocate :

(b) Years of practice :

(c) Whether enrollment Certificate is surrender:
with Bar Council

(d) If so, since when:

13. Annual Income (in case of practicing Advocate):
(Please enclose copy of ITR for AY 2013-14)

14. How qualified for the post applied for :
(Please give full details)

15. Whether belong to SC/ ST/ OBC :

16. Preference for place of posting: 1.....
(In respect of existing vacancies 2.....
3.....
4.....
5.....

17. Preference for place of posting 1.....
For the panel in respect of 2.....
unforeseen vacancies that may 3.....
arise upto 30.9.2014

18. Any other Qualifications/ Experience
not covered above :

Certified that the information furnished above by me is correct.

(Name & Signature of Candidate)

Place: _____

Date: _____

OFFICE OF

Certified that the particulars given above by the applicant are correct as per records available in the registry of the Supreme Court/ High Court/ records of Department/ Office of (strike off whichever is not applicable).

2. It is also certified that Shri/Smt./Ms. is clear from vigilance angle and no disciplinary proceeding are pending or contemplated against the officer.

3. It is also certified that Integrity of Shri/Smt./Ms. is

4. The attested copies of the Annual Confidential Reports (ACRs)/ Annual Performance Appraisal Reports (APARs) for the last 5 years i.e. 2008-09 to 2012-13 (Other than High Court Judges/ Advocates) are enclosed [If ACR/APAR for a period more than 3 months is not recorded then ACRs/APARs prior to 2008-09 for the matching period need to be forwarded alongwith No Report Certificate (NRC).

5. It is hereby certified further that this Department/Office shall have no objection to the relieving of the said officer, in case he/she is selected for the post of Presiding Officer, Debts Recovery Tribunal.

*(Name & Signature & Tel. No.
of Officer with Official Stamp)*

Place: _____

Date: _____